

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LEGEND ARTISTS PVT.
LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Legend Artists Private Limited
2.	Date of incorporation of corporate debtor	27-04-2013
3.	Authority under which corporate debtor is incorporated / registered	RoC - Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2013PTC068786
5.	Address of the registered office and principal office (if any) of corporate debtor	603/11A, 19th Main, 3rd Sector HSR Layout, BANGALORE - 560102 KA IN
6.	Insolvency commencement date in respect of corporate debtor	04-07-2023 (Order received on 19-07-2023)
7.	Estimated date of closure of insolvency resolution process	15-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	T V S Siva Prasad IBBI/IPA-003/IP-P00406/2021-2022/14051
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat # C-339, Mahaveer Zephyr Kodi Chikkanahalli Off Bannerghatta Road Bengaluru-560076 cirp.lapl@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As Above
11.	Last date for submission of claims	01-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Legend Artists Private Limited on 04-07-2023 vide order in CP(IB) No.191 of 2022 (Order received on 19-07-2023)

The creditors of M/s Legend Artists Private Limited, are hereby called upon to submit their claims with proof on or before 01-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [na] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

T V S Siva Prasad

Interim Resolution Professional

Date: 21-07-2023

Reg. No – IBBI/IPA-003/IP-P00406/2021-2022/14051

Place: Bengaluru

AFA Valid upto 24-05-2024



Shri T V S Prasad



BAJAJ FINANCE LIMITED
CORPORATE OFFICE: 3 rd Floor, Bajaj Finserv, Panchshil Tech Park Viman Nagar, Pune Maharashtra, India - 411014.
Branch office: 2nd Floor, MRS Complex, Above Manohar Medicals Park Extension Road, Shivamogga, Karnataka 577201.

POSSESSION NOTICE
 U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ FINANCE LIMITED (BFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BFL for the amount(s) as mentioned herein under future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : SHIMOGGA (LAN No. 4900HL35231759 and 4900HL35510173) 1. K V SATHISH (Since Deceased through legal heirs (Borrower) 2. RANJITHA S (Co-Borrower) 3. SRI ANJANEYA TRADERS (Through its Proprietor/ Authorised Signatory/ Managing Director) (Co-Borrower) Both At 1178/1 P Siddaganga School Road, Lenin Nagar 1st Stage Jayadeva, Chitradurga, Karnataka-577002	All That Piece And Parcel Of The Non-agricultural Property Described As: All That Piece And Parcel Of The Rcc House Properties Situated Within Davanagere City Corporation Limits In Ward No. 33, Kiruwalli Layout, (Lenin Nagar) Formed In Alienated Land In Survey No. 62/2 Of Nituvalli Village Bearing Site No. 8 And 1. Corporation Door No. 1675/b2a-8, Measuring 30x32 Feet Bounded By:- East : Site No. 7, West : Site No. 9, North : 30 Feet Road, South : Remaining Part Of Site No. 8, Door No. 1675/b2-8/a 2. Corporation Door No. 1675/b2-8a, Measuring 30x32 Feet Bounded By:- East : Site No. 7, South : Site No. 14 & 15 Formed In Sy. No. 60/1b, 1c, 1d & 61/p, North : Remaining Part Of Site No. 8, Door No. 1675/b2a-8, West : Site No. 9	12th April 2023 Rs. 50,46,026/- (Rupees Fifty Lac Forty Six Thousand Twenty Six Only)	18 July 2023

Date: 21/07/2023 Place:- DAVANAGERE Authorized Officer Bajaj Finance Limited

SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
 E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1. VAISHNAVI AGENCIES 2. D S OMPRAKASH 3. D P LAKSHMI Loan Account No: 173401310330291	25.08.2020 Rs. 2,81,54,784/- (Rupees Two Crore Eight One Lakh Fifty Four Thousand Seven Hundred And Eighty Four Only) due as on 16/07/2020	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING OLD NO.27, NEW MUNICIPAL NO.11, SITUATED AT 2ND MAIN, APMC YARD (RMC YARD) YESHWANTHAPUR, BANGALORE, UNDER THE LIMIT OF BBMP WARD NO.10, MAHALAKSHMIPURA, PID NO.10-10-11, MEASURING EAST TO WEST: 35 FEET, NORTH TO SOUTH: (106.06+107)/2 FEET, IN ALL 3736.25 SQ.FT, ALONG WITH BUILDING CONSTRUCTED THEREIN AND BOUNDED ON THE EAST BY: SITE NO.26; WEST BY: SITE NO.28/1; NORTH BY: CITB LAND, AND SOUTH BY: ROAD.	Reserve Price: RS. 3,02,53,500/- (Rupees Three Crore Two Lakh Fifty Three Thousand Five Hundred Only) EMD Amount: RS. 30,25,350/- (Rupees Thirty Lakh Twenty Five Thousand Three Hundred And Fifty Only) Last date of EMD Deposit: 07/08/2023	Date : 08/08/2023 Time : 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

For detailed terms and conditions of the sale, please Contact 1) Mr Raghu B S +91-9886273806, 2) Mr Vinayak K: +91-9900817064 or refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.smfgindiadirect.com
 Date : 21/07/2023. SD/-, Authorised Officer- SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited)
 Place: BANGALORE

SMFG INDIA CREDIT COMPANY LIMITED (formerly Fullerton India Credit Company Limited)
 Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
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Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Co. Ltd. (Formerly Fullerton India Credit Co. Ltd.)/Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1. PAVITHRA ENTERPRISES - BORROWER 2. MRS. MANJULA R - CO-BORROWER 3. MRS. MANJULA R - LEGAL HEIRS 4. MS. PAVITHRA R - LEGAL HEIRS 5. MR. PAVAN R - LEGAL HEIRS Loan Account No: 173401310761604	16.12.2022 Rs. 1,47,29,696/- (RUPEES ONE CRORE FORTY SEVEN LAKHS TWENTY NINE THOUSAND SIX HUNDRED AND NINETY SIX ONLY) due as on 10.12.2022	ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING SITE NO.7 NEW NO.7/7/1, PID NO.22-28-7/1, LAYOUT FORMED BY THE CITB (BDA) SITUATED AT: BLOCK NO.V, 1ST CROSS ROAD, SSI AREA, RAJAJINAGAR, BANGALORE-560010, PRESENTLY COMS UNDER WITHIN THE LIMITS OF BBMP AND BOUNDED ON: EAST BY: PROPERTY BELONGS TO MAHESH V GUJJAR; WEST BY: SITE NO.18; NORTH BY: SITE NO.08; SOUTH BY: ROAD MEASURING EAST TO WEST 41 FT & NORTH TO SOUTH 36 FT, IN ALL MEASURING 1476 SQ.FT ALONG WITH SHEDS IN GF, RESIDENTIAL HOUSES IN FF	Reserve Price: RS. 1,80,00,559/- (RUPEES ONE CRORE EIGHTY LAKH FIVE HUNDRED FIFTY NINE ONLY) EMD Amount: RS. 18,00,055/- (RUPEES EIGHTEEN LAKH AND FIFTY FIVE ONLY) Last date of EMD Deposit: 07/08/2023	Date : 08/08/2023 Time : 11:00 am to 02:00 pm (with unlimited extensions of 5 minute each)

For detailed terms and conditions of the sale, please Contact 1) Mr Raghu B S +91-9886273806, 2) Mr Vinayak K: +91-9900817064 or refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. www.smfgindiadirect.com
 Date : 21/07/2023. SD/-, Authorised Officer- SMFG India Credit Company Limited (formerly Fullerton India Credit Company Limited)
 Place: BANGALORE

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office: 1st Floor, 'Dare House', No. 2, N.S.C. Bose Road, Chennai-600 001.

DEMAND NOTICE
UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd, (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 (issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower(s) & Co-Borrower/s	Loan Amt.	Dt. of Demand Notice & D/s Amt.	Description of the Property / Secured Asset
1.	Loan A/c. No.(s): HLU5DVA000006911 1. Madhu T. R. 2. Ranjitha R. 1. Both are R/o. Thaladummanahalli, Near Bus Stand, Shidlaghatta, Karnataka-562 105.	₹. 21,00,000/-	18.07.2023 ₹ 21,00,592/- (Rs. Twenty One Lakhs One Thousand Five Hundred Ninety Two Only) as on 11.07.2023	All the piece & parcel of property bearing Khata No.: 152800601200520005, situated at Thaladummanahalli (V), Devaramalur Grampanchayath Sidlagatta (T), Chikballapura (D), Karnataka measuring East to West 303752 Mtrs., North to South 170688 Mtrs. in Totally measuring 515,05 sq. Mtrs., along with building constructed thereon and bonded on -> * BOUNDARIES - * East By : Road; * West by : House of Pillasonnappa; * North By : Own property; * South by : A. D. Colony.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility available by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND / OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Chikballapura, Karnataka For Cholamandalam Investment and Finance Company Limited
 Date : 18.07.2023 Authorized Officer

PUBLIC NOTICE
 Before Hon'ble IN THE MOTOR ACCIDENT CLAIMS TRIBUNAL SATARA AT SATARA M.A.C.P.No. 152/2021 Exh- 16 Shri. Kailash Gorakh Gujar... Applicant V/s Shri. Venkatesh Hanumappa..... Respondent To, Shri. Venkatesh Hanumappa R/O- 25/1, Gopal Reddy, LYT 2nd MN Banaswadi Kalyan Nagar, Bengaluru-560043

Whereas, Shri. Kailash Gorakh Gujar has instituted a claim against you for compensation for the accidental death of Kiran Gorakh Gujar in motor accident, which occurred on 02/07/2021 at about 2.15 to 2.30 pm, on Pune Bangalore Highway, in the vicinity of village Godoli, by Tanker bearing registration No. KA02AF2215 driven by your driver. Summons was sent to you before but the same could not be served. Hence, you are hereby summoned to appear in this court in person or through Advocate on the 21 Day of Aug 2023 at 10.30 a.m. to assure the claim. Take notice that, in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence Give under my hand and seal of the Court this 19 day of 07 2023 By Order. G. S. Shinde Supdt (Judicial) Jr. Clerk District Court, SATARA

BAL PHARMA LIMITED
 CIN: L85110KA1987PLC008368
 Regd Office: 21 & 22, Bommasandra Industrial Area, Bengaluru- 560099
 Phone: 41379500, Fax: 22354057, E-mail: investor@balpharma.com

NOTICE
 Notice is hereby given that Bal Pharma Limited (the "Company"), pursuant to the provisions of Section 110 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act") read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Management Rules"), (including any statutory modification or re-enactment thereof for the time being in force) and any other applicable provisions of the Act and the rules made thereunder, read with the General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 8, 2021, 3/2022 dated May 5, 2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/CFD/PoD-2/PI/CIR/2023/4 dated January 5, 2023 ("SEBI Circular") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI LODR") and other applicable provisions, if any, of the SEBI LODR, is seeking approval of its members by way of Special Resolution for the appointment of Ms. Nicola Nealdri (DIN 01997936) as an Independent Director of the Company, for a period of 5 (five) years with effect from August 23, 2023, by way of Postal Ballot by voting through electronic means only ("e-voting"/"remote e-voting").

The Company has engaged the services of National Securities Depository Limited ("NSDL") to provide e-voting facility. Mr. Parameswar G. Bhat, Practising Company Secretary (COP No. - 11004) has been appointed as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

Notice of Postal Ballot dated Thursday, July 20th 2023 ("Notice"), has been sent by the Company only through electronic mode, to those members whose e-mail addresses are registered with the Company/NSDL and Central Depository Services (India) Limited (collectively referred to as "Depositories") and whose names are recorded in the Register of Members/Registrar of Beneficial Owners maintained by the Depositories as on July 14th, 2023 ("Cut-Off date"). The communication of assent/dissent of the members will only take place through remote e-voting system. A person who is not a member as on the Cut-Off date should treat this Notice for information purposes only. The Notice is also available on the website of the Company at www.balpharma.com, on the website of stock exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of the NSDL at www.evoting.nsdl.com.

The remote e-voting period commences from 09.00 a.m. (IST) on Saturday, July 22, 2023 and ends at 05.00 p.m. (IST) on Monday, August 21st, 2023. The e-voting module will be disabled by NSDL thereafter. Electronic Voting Event Number (EVEN) of the Company is 124682. Only members whose names are recorded in the Register of Members / Register of Beneficial Owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes. In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 022-4886 7000 / 022 - 2499 7000 or contact through email at evoting@nsdl.co.in. The result of e-voting shall be intimated to BSE Limited and National Stock Exchange of India Limited, where the Company's equity shares are listed, within a period of 2 working days (not exceeding 3 days) from the conclusion of the e-voting. The results would also be uploaded on the website of Company at www.balpharma.com, the stock exchanges at www.bseindia.com and www.nseindia.com, and NSDL at www.evoting.nsdl.com.

By order of the Board of Directors For Bal Pharma Limited
 Sd/-
 Shailesh D Srinivas
 Managing Director

Date: 21/07/2023
 Place: Bengaluru

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LEGEND ARTISTS PVT. LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Legend Artists Private Limited
2. Date of incorporation of corporate debtor	27-04-2013
3. Authority under which corporate debtor is incorporated / registered	RoC - Bengaluru
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2013PTC068786
5. Address of the registered office and principal office (if any) of corporate debtor	603/11A, 19th Main, 3rd Sector HSR Layout, BANGALORE - 560102 KA IN
6. Insolvency commencement date in respect of corporate debtor	04-07-2023 (Order received on 19-07-2023)
7. Estimated date of closure of insolvency resolution process	15-01-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	T V S Siva Prasad IBB/IPA-003/IP-P00406/2021-2022/14051
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat # C-339, Mahaveer Zephyr Kodi Chikkanahalli Off Bannerghatta Road Bengaluru-560076 cirp.lapl@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	As Above
11. Last date for submission of claims	01-08-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://bbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Legend Artists Private Limited on 04-07-2023 vide order in CP(IB) No.191 of 2022 (Order received on 19-07-2023)

The creditors of M/s Legend Artists Private Limited, are hereby called upon to submit their claims with proof on or before 01-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [na] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. T V S Siva Prasad Interim Resolution Professional Reg. No - IBB/IPA-003/IP-P00406/2021-2022/14051 AFA Valid upto 24-05-2024

Date: 21-07-2023
 Place: Bengaluru

THE BUSINESS DAILY. FOR DAILY BUSINESS.

NEW DELHI, THURSDAY, FEBRUARY 16, 2023

FINANCIAL EXPRESS

Read to Lead

financialexpress.com

Attention: Individuals and Entities (whose books of account are not required to be audited)

Save the date Don't get late

Due date of e-filing Income Tax Return (ITR) for A.Y. 2023-24 is...

July 2023 31

The returns may be filed by visiting www.incometax.gov.in

Benefits of timely filing of ITR for the taxpayers

- Hassle-free access to loans and credit facilities
- ITR filing helps in processing of VISA applications

Consequences of not filing ITR on time

- Certain losses cannot be carried forward
- Levy of interest under section 234A
- Levy of fee under section 234F

Income Tax Department Central Board of Direct Taxes

For more information, please visit www.incometax.gov.in

@IncomeTaxIndia @IncomeTaxIndia.Official @IncomeTaxIndiaOfficial @Income Tax India @Income Tax India Official

For e-Brochures, Scan QR Code For more information, scan QR Code

cbic 15401/13/0009/2324

